

I am sure the House will join with me in conveying our condolence to the family of Raizada Hans Raj.

The House may stand in silence for a minute to express its sorrow.

The Members then stood in silence for a minute.

13.25 hrs

### PAPERS LAID ON THE TABLE

#### NOTIFICATION ISSUED UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of Notification No. S.O. 912, dated the 24th May, 1958, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-736/58.]

#### ORDINANCES PROMULGATED BY THE PRESIDENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under provisions of Article 123(2)(a) of the Constitution a copy of each of the following Ordinances promulgated by the President since the termination of the Fourth Session of Second Lok Sabha :—

- (1) The Armed Forces (Assam and Manipur) Special Powers Ordinance, 1958 (No. 1 of 1958). [Placed in Library. See No. LT-737/58.]
- (2) The Code of Criminal Procedure (Amendment) Ordinance, 1958 (No. 2 of 1958). [Placed in Library. See No. LT-738/58.]
- (3) The Working Journalists (Fixation of Rates of Wages) Ordinance, 1958 (No. 3 of 1958) [Placed in Library. See No. LT-739/58.]

(4) The Banaras Hindu University (Amendment) Ordinance, 1958 (No. 4 of 1958). [Placed in Library. See No. LT-740/58.]

(5) The Sugar Export Promotion Ordinance, 1958 (No. 5 of 1958). [Placed in Library. See No. LT-741/58.]

(6) The Mineral Oils (Additional Duties of Excise and Customs) Ordinance, 1958 (No. 6 of 1958). [Placed in Library. See No. LT-742/58.]

#### STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

Shri Satya Narayan Sinha: I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each :—

- (1) Supplementary statement No. IV, Fourth Session, 1958 of Second Lok Sabha [See Appendix I, annexure No. 38.]
- (2) Supplementary statement No. VII, Third Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 39.]
- (3) Supplementary statement No. XIII, Second Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 40.]
- (4) Supplementary statement No. XIII, First Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 41.]
- (5) Supplementary statement No. IX, Fifteenth Session, 1957 of First Lok Sabha. [See Appendix I, annexure No. 42.]

#### AMENDMENT TO THE CINEMATOGRAPH (CENSORSHIP) RULES

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): On behalf of Dr. Keskar, I beg to lay on the